

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE - 560 038.

Contempt Petition No.75/94 in

Dated: 4 APR 1995

APPLICATION NO. 545 of 1993. and 965 of 1993.

APPLICANTS: Sri.Ganganna and another.

V/S.

RESPONDENTS: Sri.T.G.Ghingram,Secretary,Ministry of Steel and  
Mines, New Delhi and another.

To

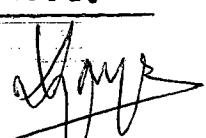
1. Sri.S.Ranganatha Jios, Advocate, 'Gagdevi',  
Shankara park, Shankarapuram, Bangalore-4.
2. Sri.M.Vasudeva Rao, Addl.Central Govt.  
Stng.Counsel, High Court Bldg, Bangalore-1.

Subject:- Forwarding copies of the Orders passed by the  
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/  
Stay Order/Interim Order, passed by this Tribunal in the above  
mentioned application(s) on 24-03-1995.

Issued on  
5/4/95  
AR

  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

CONTEMPT PETITION No.75/1994 IN

ORIGINAL APPLICATION No.545/1993

FRIDAY, THIS THE 24TH DAY OF MARCH, 1995

SHRI V. RAMAKRISHNAN .. MEMBER (A)

SHRI A.N. VUJJANARADHYA .. MEMBER (J)

Ganganna,  
S/o Rangaswamaiah,  
44 years, Asst. Geologist,  
Geological Survey of India,  
Jayanagar, Bangalore-11. ... Complainant

(By Advocate Shri S. Ranganatha Jois)

Vs.

1. Shri T.G. Ghigram,  
Union of India, represented by  
its Secretary, Ministry of Steel  
and Mines, Sastry Bhavan, New Delhi.

2. Sri D.B. Dimri,  
Director General,  
Geological Survey of India,  
29, Jawaharlal Nehru Road,  
Calcutta-16. ... Respondents

(By Advocate Shri M. Vasudeva Rao,  
Addl. Central Govt. Stg. Counsel)

ORDER

Shri V. Ramakrishnan, Member (A):

We have heard Shri M.V. Rao and also perused the reply dated 8.3.1995 filed on behalf of the alleged contemners. In our order dated 17.11.1993 in O.A. No.545/1993 & 965/1993, we had directed the department to consider the complainants who are admittedly eligible for promotion to the next higher level within three months from the date of receipt of a copy of the order. We are informed that such consideration has since taken place and the complainant has since received promotion. The directions of the Tribunal could not, however, be complied with within the time limit



prescribed, but, the department says the delay for complying with the direction is on account of bonafide reasons. The department has tendered an unconditional apology for the delay. Shri M.V. Rao for the alleged contemners submits that the contempt proceedings may now be dropped. Shri Rao further mentions that Shri Ranganatha Jois, the learned counsel for the complainant who is not present today has informed him that the applicant has no more grievance.

2. In view of the position brought out above, the contempt proceedings are dropped and the alleged contemners are discharged.

Sir

Sir

24/1/95  
( A.N. VUJJANARADHYA )  
MEMBER (J)

24/1/95  
( V. RAMAKRISHNAN )  
MEMBER (A)

TRUE COPY

  
6/4/95  
Section Officer  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore